

[3374]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO: 223 OF 2024

Between:

M/s.Minactochem, A Registered Small Scale Industry, Having its registered office at Plot No.P-9/4, Survey No.581/1, Industrial Development Area, Uppal, Ranga Reddy District, Represented by its Sole Proprietor, Sri Narsing Rao Aedma, S/o.Veeraiah, Aged about 79 years, R/o.H.No.1-1-475/2, Gandhinagar, Hyderabad 500080 Currently Residing at. 15316 Perry Street, Overland park - KANSAS 66221 – USA

...APPLICANT

AND

M/s.Gowra Estates LLP, (Gowra Estates Pvt. Ltd), A limited liability Partnership, Regd.No.AA1-7349, with its Registered office at 502, Gowra Grand, #1-8-384 and 385, S.P. Road, Secundrabad Represented by its designated Partner/Director Sri Gowra Aditya S/o.Sri Srinivas, Aged about 45 years, R/o.502, Gowra Grand, 1-8-384 and 385, S.P.Road, Secundrabad

...RESPONDENT

Arbitration Application under 11 (5) and (6) read with Section 15(2) of the Arbitration and Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to

- a) Appoint a substitute Arbitrator to adjudicate the claims and disputes between the Applicant and Respondent initiated vide notice dated 09/09/2021 in terms of Registered Development Agreement cum General Power of Attorney bearing document no. 4245 of 2019 dated 15/03/2019
- b) Award costs of this ARBAPPL.

**Counsel for the Petitioner: SRI P. NIKHIL REDDY REP. FOR
Ms. PRATUSHA BOPANA**

Counsel for the Respondent: SRI VIVEK JAIN

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION No.223 of 2024

ORDER:

Mr. P.Nikhil Reddy, learned counsel representing Ms. Pratusha Boppana, learned counsel for the applicant.

Mr. Vivek Jain, learned counsel for the respondent.

2. This application has been filed under Sections 11(5), 11(6) and 15(2) of the Arbitration and Conciliation Act, 1996 seeking substitution of the Arbitrator.

3. Learned counsel for the parties jointly submit that the Arbitrator appointed by this Court Mr. Justice A.Ramalingeshwara Rao, Former Judge of the erstwhile High Court for the State of Telangana and Andhra Pradesh, has passed away and therefore, a substitute Arbitrator be appointed.

4. Accordingly, Mr. Justice A.Santhosh Reddy (resident of H.No.16-2-740/46, New Malakpet, Hyderabad; Mobile No.9705053485) is appointed as sole Arbitrator to

adjudicate the dispute between the parties. The parties shall appear before the Arbitrator, along with a copy of this order. Thereupon, the sole arbitrator shall proceed with the arbitral proceedings in accordance with law. Needless to state that it will be open to the parties to urge all such contentions as are permissible in law.

5. Accordingly, the Arbitration Application is allowed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- M. VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. Mr. Justice A. Santhosh Reddy, Resident of H.No.16-2-740/46, New Malakpet, Hyderabad, Mobile No.9705053485 **(By Special Messenger)**
2. One CC to Ms. Pratusha Boppana, Advocate [OPUC]
3. One CC to Sri Vivek Jain, Advocate [OPUC]
4. Two CD Copies
(along with a copy of affidavit and material papers)

Plp/gh

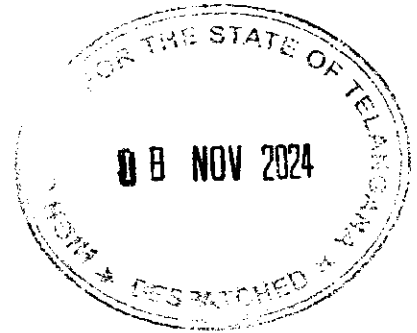


HIGH COURT

DATED:25/10/2024

ORDER

ARBAPPL.No.223 of 2024



**ALLOWING THE ARBITRATION
APPLICATION**

⑥
06/11/24
EWS